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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 17 th day of September 1998.

Original Application no. 710 of 1990.

Hon'ble Mr. S. Dayal, Administrative Member
Hon'ble Mr. S.K. Agrawal, Judicial Member

1. The Union of India through Divisional Railway Manager, Northern Railway, Allahabad.
2. The Permanent Way Inspector (I) Northern Railway, G.T. Road Kanpur.

... Applicants.

C/A Shri A.K. Gaur

Versus

1. Jagdeo Prasad, S/o Shri Ram Gopal, through Indian Labour Union, Uttar Pradesh, 2, Naveen Market, Parade, Kanpur.
2. The Presiding Officer, Central, Government, Industrial Tribunal Cum Labour Court, Pandu Nagar, Kanpur.

... Respondents

C/R Shri B.N. Singh.

ORDER

Hon'ble Mr. S. Dayal, Member-A.

This O.A. has filed for setting aside of judgment and order dated 02.05.90 passed by the Presiding Officer,

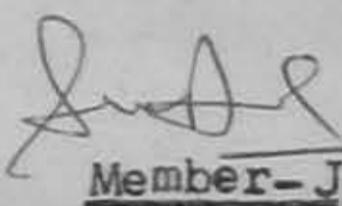
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Central Government, Industrial Tribunal Cum Labour Court,
Kanpur.

2. In the impugned order the Presiding Officer, Central Government, Industrial Tribunal Cum Labour Court, Kanpur has allowed the application under section 33C(2) of Industrial Dispute Act for payment of 40 days wages and 40 days Earned leave.

3. It is now settled position of law that the averments of Central Government, Industrial Tribunal Cum Labour Court do not come within the jurisdiction of this Tribunal and the matter can not be brought for relief to this forum. The case is, therefore, dismissed as not maintainable with permission to the applicant to take it to appropriate forum if so advised.


Member-J


Member-A

APC